

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE TWENTY SECOND DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 14532 OF 2024

Between:

Thalla Srinivas, S/o. T. Narasimha, aged 50 Yrs, Occ Business, R/o. H.No. 8-3,
Chowdar Guda, Shamshabad Mandal, Ranga Reddy District - 501218

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Ranga Reddy District.
3. District Panchayat Officer, Ranga Reddy District.
4. The Mandal Revenue Officer, Shamshabad Mandal, Ranga Reddy District.
5. The Panchayat Secretary, Narkud Village, Shamshabad Mandal, Ranga Reddy District.
6. Gandluru Veerashekar Reddy, S/o. and age Not known to the petitioner, Occ Business, R/o. Chowdariguda Village, Shamshabad Mandal, Ranga Reddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ, order or direction, declaring the action of respondent Nos. 2 to 5 as illegal and arbitrary and further direct the respondent No. 2 to 5 to take immediate action on the complaint made by the petitioner dated 30-04-2024.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant Interim direction directing the respondents 2 to 6 to stop the godowns construction immediately

Counsel for the Petitioner : SRI VELPULA BHOJARAJU YADAV

Counsel for the Respondents No.1to4 : GP FOR REVENUE

Counsel for the Respondents No.5 : SRI G.NARENDER REDDY, SC FOR GP

Counsel for the Respondents No.6 : --

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.14532 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. V. B. Raju Yadav, learned counsel appears for the petitioner.

2. Learned counsel for the petitioner seeks leave of this Court to withdraw the Writ Petition.

3. In view of aforesaid submission, the Writ Petition is dismissed as withdrawn.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-S.MALLIKARJUNA RAO
ASSISTANT REGISTRAR**

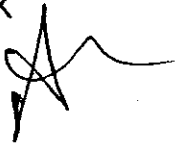
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SECTION OFFICER

To,

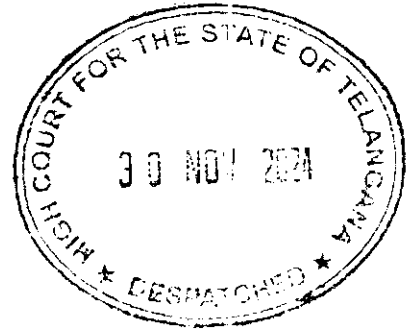
1. One CC to SRI VELPULA BHOJARAJU YADAV, Advocate. [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
3. One CC to SRI G.NARENDER REDDY, SC FOR GP. [OPUC]
4. Two CD Copies.

BSK



HIGH COURT

DATED:22/11/2024



ORDER

WP.No.14532 of 2024

**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

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[Signature]
29/11/2024